

(.SEE RULE -4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI

ORDER SHEET

Original Application No : 48/02

Misc. Petition No. /

Contempt Petition No. /

Review Application No. 48/02 in o.A 263/98

)

Applicant (s) Bendang Ao

-Vs-

Respondent (s) V. P. Nanda, R. S. Dubey, A. K. Nagin

Advocate for the Applicant (s) Mr. H. Rahman

Advocate for the Respondent(s) Case. B. K. Sharma, By. Comd
F. S. Sarma

Notes of the Registry	Date	Order of the Tribunal
This Contempt petition filed by the Counsel for the applicant praying for wilful disobedience and Non-compliance of the judgement and order dated 24. 7. 2001. Passed by this Hon'ble Tribunal in o.A 263/98.	7.10.02	Heard learned counsel for the parties. Issue notice on the respon- dents to show cause as to why the Contempt Proceedings shall not be initiated against the alleged contemners. List on 18.11.02 for orders.
laid before the Hon'ble Court for further order.	18.11.02	IC (Usha) Member

Notice prepared and sent
to DRB for consideration
before the
respondent No 1 to 4
by Legal A.D.

16/10/02

One Copy Shown

SDINo. 2956 W 59

Dtd. 5/11/02.

20/12/2002

Show cause
reply has been
fixed by the
Respondents at
Page no. 15 to 18

16/5

31.12.2002

copy of the order
has been sent to the
Officer for issuing
the same to the parties.

16/5

16.12.02

On the prayer of Mr. U.K. Nair, learned counsel appearing on behalf of the Standing counsel for the Railway, the matter be posted on 23.12.2002 for further orders.

Vice-Chairman

mb

23.12.02

Heard Mr. S.Sarma, learned counsel for the respondents.

On consideration of materials on record it appears that the authority by order No. O.O. No. CP/MLG/488 dated 27.12.2001 the period of service of the applicant has been treated as continuous service in terms of rule 2612 of IREM in alternative post and also entitled the pension and pensionary benefit in past service rendered in the Battalion. Fixation of pay was also made in terms of rule 2614 of IREM and the service seniority was also granted to the applicant.

In the circumstances, we find that the authority concerned duly complied with the order dated 24.7.2001 in O.A. No. 263/1998. Accordingly, the contempt proceedings stands dropped.

A copy of the order dated 27.12.2001 is placed on record.

ICLCS
Member

mb

Vice-Chairman